exceed ten and the total number of hours of work in a week, shall not exceed sixty subject to an overtime ceiling of fifty hours for any one quarter. As per the provisions contained in Section 65 of the Factories Act, 1948, the State Government have powers to make exempting orders under which the total number of hours of overtime work in any quarter shall not exceed seventy five subject to conditions mentioned therein.

(b) and (c) Yes. There have been demands for enhancing the overtime hours under the Factories Act, 1948. The Ministry has initiated action to amend Sections 64 and 65 of the Factories Act, 1948 to enhance the overtime hours.

## Proposal to increase employment in organised sector

- 277. SHRI PARIMAL NATHWANI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether as per a recent National Sample Survey over half of India's workface is self-employed;
  - (b) if so, the details thereof;
  - (c) whether as per this Survey only 16 per cent are regular wage or salaried employees;
  - (d) if so, the reason for a small number of workers in the organised sector; and
  - (e) whether Government propose to increase employment in the organised sector?
- THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Yes,  $\operatorname{Sir}$ .
- (b) 51% workforce is engaged in self-employment in the country based on the results of the survey conducted by National Sample Survey Office during 2009-10.
- (c) to (e) Yes, Sir. Employment has been growing in the organized sector slowly. However, the Eleventh Plan aims at increasing private organized sector employment ambitiously, by at least 10 million. Alongwith the public sector, organized sector jobs would then expand by over 15 million, a growth rate of about 9% per annum.

## Social security schemes for workers in unorganised sector

- 278. SHRI PARIMAL NATHWANI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) the magnitude of the workers working in the unorganised/informal sector as well as the workers employed in an informal capacity in the organised sector;
- (b) whether this category of work force is excluded from the institutionalised social security cover; and
  - (c) if so, the reasons for not providing them with the required social security schemes?